

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3908

ANSWERED ON:19.03.2015

DEVELOPMENT OF COURT INFRASTRUCTURE

Joshi Shri Chandra Prakash;K. Shri Parasuraman;Kodikunnil Shri Suresh;Owaisi Shri Asaduddin;Reddy Shri Ch. Malla;Shiyal Dr. Bharati Dhirubhai

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether as per the recommendations of the 13th Finance Commission, the Government had allocated Rs. 5,000 crore for development of court infrastructure in the country ;
- (b) If so, the details thereof along with the funds received in this regard;
- (c) Whether it has been reported that the funds sanctioned/received could not be utilized in the period stipulated for the purpose ;
- (d) If so, the details thereof along with the reasons therefor; and
- (e) The steps taken by the Government to ensure that the funds are utilized as envisaged and to improve and develop court infrastructure across the country including the targets set therefor?

Answer

MINISTER OF LAW & JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a)&(b): The Thirteenth Finance Commission made a provision of grant of Rs. 5,000 crores over a period of 2010-15 aimed at providing support to States for improving Justice delivery system. Infrastructure components in this grant include

(i) Establishing ADR Centres

(ii) Maintenance of Heritage Court Buildings and

(iii) Creations of State Judicial Academies. A statement of funds allocated, released and utilized so far is at Annexure. Further, in order to augment the resources of the State Governments, a Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary is being implemented under which central assistance is provided to the State Governments for the construction of court buildings for district and subordinate courts and residential units for judicial officers. During 2014-15, Rs. 933.00 crores have been released to State Governments and Union Territories under this Scheme.

(c)&(d) There is significant progress in utilization of funds for the following components of the grant made by the Thirteenth Finance Commission: Lok Adalat and Legal Aid, Training of Judicial Officers, Training of Public Prosecutors and Mediators, setting up of ADR Centres, and setting up of State Judicial Academies. Utilization on morning / evening / shift courts has been very low due to the following

1. Resistance from Bar Associations
2. Geographical & local constraints particularly in NE States
3. Non-availability of retired Judicial Officers for these courts

(e) Meetings of Law/Finance Secretaries of States and Registrar Generals of the High Court are periodically held for implementation of the Thirteenth Finance Commission Award. As regards development of court infrastructure across the country, on receipt of the complete proposals from the State Governments including utilization certificates for the funds released earlier, necessary financial assistance is sanctioned to the State Governments in terms of the guidelines of the scheme.

Annexure

Statement referred to in reply to Part (a) & (b) of Lok Sabha Unstarred Question No. 3908 for answer on 19th March, 2015

Funds allocated, released and utilized for the 'Improvement of Justice Delivery System' under the 13th Finance Commission (TFC) award

As on 28.02.2015

S.No Head Allocation Total release Total Utilization

1.	Morning/Evening/Shift Courts	2500.00	835.55	234.25
2.	Lok Adalat and Legal Aid	300.00	113.97	65.51
3.	Training of Judicial Officers	250.00	137.91	105.81
4.	Training of Public Prosecutors	150.00	67.54	51.00

5. Heritage Court Buildings	450.00	190.41	101.96
6. State Judicial Academy	300.00	153.00	116.56
7 ADR Centres / Training to Mediators	750.00	351.98	258.08
8. Court Managers	300.00	96.69	36.91
Total	5000.00	1947.05	970.08

Magistrate Courts for the 'Improvement of Justice Delivery System' under the Thirteenth Finance Commission (TFC) award

As on 28.02.2015

Sl.No.	Name of the States	Funds allocated (Rs.in crore)	Funds released since inception (Rs.in crore)	Funds utilized since inception (Rs.in crore)	Funds courts set-up off (Rs.in crore)	Number of number of cases disposed	Since inception
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1	Andhra Pradesh/Telangana	145.18	43.55	46.24	592	31436	
2	Arunachal Pradesh	53.15	10.63	0.00	0	0	
3	Assam	45.31	9.06	1.10	270	181016	
4	Bihar	214.32	64.30	0.00	38	845	
5	Chhattisgarh	54.56	10.91	0.00	0	0	
6	Goa	7.68	1.54	0.00	0	0	
7	Gujarat	161.17	161.17	123.80	252	375330	
8	Haryana	61.61	18.48	3.16	154	487536	
9	Himachal Pradesh	19.75	7.90	1.19	2	0	
10	Jammu & Kashmir	32.61	9.78	0.85	31	0	
11	Jharkhand	82.62	16.52	0.07	0	0	
12	Karnataka	136.71	41.01	2.19	0	0	
13	Kerala	67.42	20.23	0.41	5	40033	
14	Madhya Pradesh	204.91	61.47	0.00	0	0	
15	Maharashtra	297.57	89.27	18.95	394	1255607	
16	Manipur	5.33	1.07	0.06	0	0	
17	Meghalaya	1.57	0.31	0.01	0	0	
18	Mizoram	6.27	1.88	0.00	0	0	
19	Nagaland	4.23	1.27	0.00	0	0	
20	Orissa	83.25	33.31	17.23	249	894	
21	Punjab	54.25	16.28	3.43	148	816695	
22	Rajasthan	129.34	38.80	0.00	0	0	
23	Sikkim	2.04	0.41	0.00	0	0	
24	Tamil Nadu	123.54	24.71	10.69	59	23319	
25	Tripura	12.54	3.76	0.29	225	178575	
26	Uttar Pradesh	340.84	102.25	4.23	343	60188	
27	Uttarakhand	42.80	12.84	0.35	25	3748	
28	West Bengal	109.43	32.83	0.00	0	0	
	Total	2500.00	835.55	234.25	2787	3455222	